

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**CP NO.416/2018  
OA No. 28/2015**

New Delhi this the 21<sup>st</sup> day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)  
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Pooja Dalmia,  
W/o Sh. Pradeep Dalmia,  
R/o 1/6285, 3<sup>rd</sup> Floor,  
Gali No.3, East Rohtash Nagar,  
Near Dev Public School,  
Shahdara, Delhi-110032

- Petitioner

(By Advocate: Mr. M.R. Farooqui)

VERSUS

1. Mr. Rajender Kumar,  
Chairman,  
Delhi Subordinate Service Selection Board,  
(DSSSB  
Office at: FC-18, Industrial Area,  
Karkardooma, Delhi
2. Mr. Anshu Prakash,  
Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat, IP Estate,  
New Delhi-110092
3. Dr. Puneet Kumar Goel,  
Commissioner,

South Delhi Municipal Corporation,  
Office At: Dr. Shyama Prashad Mukharjee  
Civic Centre, Zakir Hussain Marg,  
New Delhi-110002

4. Mr. PK Gupta,  
Commissioner,  
North Delhi Municipal Corporation,  
Office at: Dr. Shyama Prashad Mukharjee  
Civic Center, Zakir Hussain Marg,  
New Delhi-110002
  
5. Mr. Amit Yadav,  
Commissioner,  
East Delhi Municipal Corporation,  
Office at: CSIDC Building,  
Patparganj Industrial Area,  
New Delhi

- Respondents

(By Advocates: Mr. Amit Anand for respondents 1 and 2, Ms. Anupama Bansal for Mr. Yudhishter for respondent 3 (SDMC), and Ms. Punam Singh for respondents 4 and 5)

### **ORDER (Oral)**

#### **By Ms. Nita Chowdhury:**

When the matter is taken up for hearing, it is noticed that counsel for the respondent – SDMC has already filed their compliance affidavit and vide the order dated 04.01.2019, they have sent the dossier of Pooja Dalmia – applicant of this CP for appointment to the EDMC. Counsel for the EDMC is present and is

directed to ensure the completion of actions at their end within 90 days positively.

2. In view of the substantial compliance of the order of this Tribunal, notices are discharged. The CP is closed accordingly.

3. However, if the applicant is aggrieved with the decision taken by the the respondent – EDMC, she will be at liberty to challenge the same in a separate proceeding, if so advised, in accordance with law.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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